

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **27th** day of **March**, 2018

Present :

**Hon'ble Dr. Murtaza Ali, Member-J
Hon'ble Dr. Mrutyunjay Sarangi, Member-A**

**CCP/330/00146/2016
in
Original Application No.967 of 2016**

1. Gopal Ji Kapoor, S/o Shri R.N. Kapoor, Working as Income Tax Inspector, O/o the Principal C.C.I.T., Kanpur. R/o 620/19, W-Block Keshav Nagar, Kanpur.
2. Awadh Naresh, S/o Late Ram Prasad, Working as Income Tax Inspector, O/o the Principal C.C.I.T., Kanpur, R/o H. No.125, Ganga Nagar Housing Society, Nawabganj, Kanpur- 208002.
3. Atul Chaturvedi, S/o Shri Satya Deo Chaturvedi, Working as Income Tax Inspector in the office of (IAT-II), Agra, R/o 44 Old Vijay Nagar Colony, Agra.

.....Applicants.

By Advocate – Shri R.K. Dixit

V E R S U S

1. Ms. Rani S. Nair, Chairman, Central Board of Direct Taxes North Block, New Delhi.
2. Anand Deep, Principal, Chief Commissioner of Income Tax (C.C.A.) U.P. (West) and Uttarakhand Region, 16/69, Aaykar Bhawan, Civil Lines, Kanpur.
3. Pradeep S. Hedao, Director of Income Tax (I&CI) (Laison Officer Member) Kanpur.

.....Respondents.

By Advocate : Shri L.P. Tiwari

O R D E R

By Hon'ble Dr. Murtaza Ali, Member-J :

Learned counsel for the applicants submitted that he has no instructions from his clients in the matter. Learned counsel for the respondents has filed compliance affidavit on 30.10.2017 in which it has been stated that the order of this Tribunal has already been complied with and he has also filed a copy of order dated 16.10.2017. Learned counsel for the applicants submitted that he has no objection if the contempt petition is disposed of accordingly.

2. As order of this Tribunal has already been complied with, the contempt proceedings are liable to be dropped. Accordingly, contempt proceedings are dropped. Notices issued to the respondents are discharged.

Member-A

Member-J

RKM/